

THE MAHENDRA PARTAB SINGH ESTATES (REPEAL)  
ACT, 1960

No. 48 OF 1960

[18th December, 1960]

An Act to repeal the Mahendra Partab Singh Estates Act, 1923  
and to provide for matters incidental thereto.

BE it enacted by Parliament in the Eleventh Year of the Republic  
of India as follows:—

1. This Act may be called the Mahendra Partab Singh Estates Short title.  
(Repeal) Act, 1960.

2. The Mahendra Partab Singh Estates Act, 1923, is hereby Repeal of  
Act 24 of  
1923.  
repealed.

3. On and from the commencement of this Act, all conditions and Certain con-  
ditions of  
Sanad to  
be of no  
effect.  
provisions attached to the *Sanad* granted to Prem Partab Singh—

(a) prohibiting his heirs to render assistance or support to  
Mahendra Partab Singh either pecuniarily or otherwise in any  
manner whatsoever, or

(b) in so far as they prohibit his heirs to alienate any pro-  
perty referred to in the *Sanad* to Mahendra Partab Singh with-  
out the sanction of the Government,

shall cease to have any effect.

*Explanation.*—In this section, "*Sanad*" means the *Sanad*, dated  
the 7th day of September, 1924 granted to Prem Partab Singh in  
pursuance of the Act repealed by section 2.